

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87525 of 2019

(Arising out of Order-in-Appeal No. IM/CGST/A-I/MUM/487/18-19 dated 20.02.2019 passed by Commissioner of Central Tax (Appeals-I), Mumbai)

M/s. EIH Limited

.....Appellant

The Oberoi Limited,
The Oberoi, Nariman Point,
Mumbai-400021

VERSUS

**Commissioner of C.G.ST.-
Mumbai South**

.....Respondent

13th Floor, Air India Building,
Nariman Point,
Mumbai-400021

Appearance:

Shri Jay Chedha, C.A. for the Appellant

Shri S.K. Hatangadi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86955 / 2021

Date of Hearing: 29.09.2021

Date of Decision: 29.09.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the learned C.A. for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**